

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41640 - 41642 of 2017

(Arising out of Order-in-Appeal No.76 to 78/2017 (CXA-I) dt.20.03.2017 passed by Commissioner of Central Excise (Appeals-I), 26/1, M.G.Marg, Nungambakkam, Chennai - 600 034)

Chitrakoot Steel and Power (P) Ltd

S.No.77, Thandalacherry Road
New Gummidipoondi, Tiruvalur Dt - 601 201

Appellant

Vs

Commissioner of Central Excise

Chennai I Commissionerate
26/1, M.G.Road, Chennai - 600 034

Respondent

APPEARANCE:

For the Appellant : Sh.G.Natarajan, Advocate
For the Respondent : Sh.Vikas Jhajharia, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 11.01.2021
DATE OF DECISION: 11.01.2021

FINAL ORDER No. 40478-40480/2021

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeals are dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr